

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509

CP-155/441/ND/2020

IA/133/2023, Contempt Petition/10/2023

IN THE MATTER OF:

Connaught Plaza Restaurants Pvt. Ltd.

....Applicant

Vs.

ROC

....Respondent

SECTION

U/s 441-CA

Order delivered on 13.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Munawwar Naseen, Mr. Shailendra Singh
Somvanshi, Advs.
Ms. Shankari Mishra, Adv. in Contempt
Petition/10/2023

For the Respondent :

ORDER

IA/133/2023:-

This is an application filed under Rule 11 read with Rule 15 of NCLT Rules, 2016 seeking extension/enlargement of time in payment of fine/penalty in terms of order dated 13.03.2023 passed by this Adjudicating Authority. Heard the submissions made by Ld. Counsel for the Applicant. Ld. Counsel on behalf of the RoC is present and submitted that they have already filed their reply, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the RoC is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. List the application on **04.10.2023**.

Contempt Petition/10/2023:-

This is a Contempt Petition filed by the RoC alleging the non-compliance of order dated 13.03.2023. Ld. Counsel appearing on behalf of the RoC submitted that in view of the payment of fine made by the Respondent, they do not want to proceed with the present petition and seek liberty to withdraw the Contempt Petition. Liberty is granted to with the Contempt Petition/10/2023. Therefore, the present Contempt Petition/10/2023 is **dismissed as withdrawn.**

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)